

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:244
ANSWERED ON:25.07.2000
PENDING CASES WITH CRIME BRANCH
SHEESH RAM SINGH RAVI

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases pending with the crime branch of Delhi Police;
- (b) the period of their pendency;
- (c) the reasons therefor;
- (d) the number of vehicles lying in various police stations awaiting release to their owners;
- (e) the reasons for the delay in releasing those vehicles; and
- (f) the measures proposed to be taken to ensure that the vehicles are released on superdari to their owners ensuring no deterioration in their condition?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a) & (b): There were as on 21st July, 2000, 507 cases pending with the Crime Branch of Delhi Police for the periods indicated below :-

Period	Number of cases
Over 3 years	8
Over 2 years	35
Over 1 year	113
Below 1 year	351

(c) : The completion of inquiry into a case depends on several variable factors which are not always within the control of the investigating officers.

(d): There were as on 23rd July, 2000, 4198 such vehicles in the custody of Police Stations.

(e): The reasons for delay include unwillingness of the owners to get their vehicles released after settlement of their claims for insurance; damaged conditions of vehicles; and reluctance of owners to get their vehicles released on Superdari just to escape from the responsibilities of producing the vehicles in the Court during trial.

(f): Written intimation is given to the owners of the vehicles as well as the insurance companies requesting them to take possession of the vehicles.